

Old Age Homes in each district

1404. SHRI BHUBANESWAR KALITA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government has made it mandatory for all State Governments to set up at least one Old Age Home in each district;
- (b) if so, the details thereof together with the reaction of the State Governments;
- (c) whether there would be central funding for the programme; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) No, Sir. However, as per Section 19 of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007, the State Governments may establish and maintain such number of Old Age Homes at accessible places, as it may deem necessary, in a phased manner, beginning with at least one in each district, to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent.

(c) and (d) This Ministry does not set up or provide funding to State Governments to set up Old Age Homes. However, under the Scheme of Integrated Programmes for Senior Citizens (IPSC), financial assistance in the form of grant-in-aid is given to the Implementing Agencies for running and maintenance of *inter-alia* Senior Citizens Homes etc., State-wise details of project of Senior Citizens Homes supported and grant-in-aid released to the Implementing Agencies during the last 3 years is given in the Statement.

Statement

State-wise details of project of Senior Citizen Homes supported and grant-in-aid released to the Implementing Agencies during the last three years

(₹ in lakhs)

Sl. No.	State/UT	2016-17		2017-18		2018-19	
		Funds released	Bene-ficiaries	Funds released	Bene-ficiaries	Funds released	Bene-ficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	647.71	5900	728.35	7790	1176.81	6295
2.	Bihar	16.07	100	13.37	75	22.92	150

1	2	3	4	5	6	7	8
3.	Chhattisgarh	0.00	0	17.95	75	9.13	25
4.	Goa	0.00	0	0.00	0	0.00	0
5.	Gujarat	10.51	75	21.03	200	30.74	250
6.	Haryana	55.28	650	110.33	900	109.60	600
7.	Himachal Pradesh	29.18	975	26.25	600	8.31	400
8.	Jammu and Kashmir	0.00	0	0.00	0	0.00	0
9.	Jharkhand	0.00	0	0.00	0	0.00	0
10.	Karnataka	280.62	1315	382.63	3045	410.29	1495
11.	Kerala	24.94	200	23.01	100	54.53	200
12.	Madhya Pradesh	12.43	150	28.29	175	107.39	450
13.	Maharashtra	239.32	2120	434.63	3170	833.75	3005
14.	Odisha	774.04	9395	730.96	5100	848.88	5120
15.	Punjab	12.51	325	14.58	300	31.27	295
16.	Rajasthan	2.24	25	22.59	75	16.28	50
17.	Tamil Nadu	639.69	6820	707.16	5155	997.41	3075
18.	Telangana	112.93	550	133.95	1095	245.38	1000
19.	Uttar Pradesh	107.29	950	119.11	800	105.89	395
20.	Uttarakhand	54.69	175	20.58	175	67.25	175
21.	West Bengal	206.55	3650	256.36	3700	267.42	2750
22.	Andaman and Nicobar Islands	0.00	0	0.00	0	0.00	0
23.	Chandigarh	0.00	0	0.00	0	0.00	0
24.	Dadra and Nagar Haveli	0.00	0	0.00	0	0.00	0
25.	Daman and Diu	0.00	0	0.00	0	0.00	0
26.	Lakshadweep	0.00	0	0.00	0	0.00	0
27.	Delhi	90.62	75	154.38	100	52.78	0
28.	Puducherry	0.00	0	0.00	0	1.80	25

1	2	3	4	5	6	7	8
29.	Arunachal Pradesh	0.00	0	0.00	0	0.00	0
30.	Assam	180.50	5350	192.03	4045	498.22	6295
31.	Manipur	186.94	1275	260.22	3550	566.80	2770
32.	Meghalaya	0.00	0	0.00	0	0.00	0
33.	Mizoram	0.54	50	5.89	50	0.00	0
34.	Nagaland	0.00	0	17.43	75	18.90	25
35.	Sikkim	0.00	0	0.00	0	0.00	0
36.	Tripura	14.07	75	25.58	100	25.65	75
TOTAL		3698.67	40200	4446.66	40450	6507.40	34920

Scheme of Grant-in-Aid to voluntary organisations for SCs

1405. DR. VINAY P. SAHASRABUDDHE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how many organisations have received aid from the Ministry during the last three years through the scheme of Grant-in-Aid to voluntary organisations working for the Scheduled Castes;

(b) how many residential and non-residential schools along with hostels have been covered through the Grant-in-Aid during the last three years; and

(c) how many SC girl students have benefited from the Grant-in-Aid provided to the organisations during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) SCD-III section of this Ministry is implementing Central Sector Scheme of Grant in Aid to voluntary and other organisations working for Scheduled Castes. Under this Scheme Grant-in-Aid is provided to voluntary organisations/NGOs working for the welfare of Schedule Castes for running Non-Residential schools, Residential schools and Hostels.

The number of organisations which have received aid from the Ministry during the last three years through the scheme of Grant-in-Aid to voluntary organisations working for the Scheduled Castes is as under:—

2016-17	226
2017-18	113
2018-19	128